- (b) whether it is a fact that in certain States specially Delhi, the 'three language formula' is compulsory but it is not being implemented;
  - (c) if so, whether Government propose to issue guidelines to such States;
  - (d) if not, the details thereof; and
- (e) the viewpoint of Government over the discrimination being meted out to Hindi as a result of not accepting the 'three language formula'?
- THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) All the States and. Union Territories except the State of Tamil Nadu have adopted the three language formula in their schools.
- (b) Students of schools affiliated to Central Board of Secondary Education (CBSE) throughout the country including Delhi are not eligible to appear at Secondary School Examination at the end of class X unless they have cleared the third language.
- (c) and (d) CBSE has already incorporated the necessary guidelines in its secondary school curriculum documents and examination bye-laws.
- (e) As per the three language formula, there is no discrimination meted out to Hindi or any other language(s) of the country.

## **Reservation in Southern States**

- †2756. SHRI MAHENDRA SAHNI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that in Southern States of the country, there is no dispute over the issue of reservation of Dalit and backward students in higher educational institutes and over creamy layer and the reservation is being provided to them;
- (b) whether it is also a fact that thousands of seats for admission remained vacant due to the policy of reservation to Dalit and backward students in higher educational institutes; and
- (c) if so, the details thereof and the steps being taken by Government in this regard?

<sup>†</sup>Original notice of the\_question was received in Hindi

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Constitutions (93rd Amendment) Act, 2005, enables the State to make by law, provisions for the advancement of the weaker section *i.e.* the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in matters of admission to all educational institutions other than minority educational institutions. State Governments have been advised to take action to enact suitable laws for this purpose for the educational institutions falling under their jurisdiction.

- (b) No such information is being maintained, centrally.
- (c) Does not arise.

## Answer sheets to students

- 2757. SHRI DATTAMEGHE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government are considering to instruct all higher education bodies to provide photocopies of answer sheets to the X, XII and graduate students in the country;
  - (b) if so, the details thereof and by when it will be started; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) At present there is no decision to instruct various examining bodies to give photocopies of the answer sheets to the X, XII or higher education students in the country since this is an area within the realm of their academic autonomy.

## Applications from Kerala pending with AICTE

- 2758. PROF. P.J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1390 given in the Rajya Sabha on the 7th August, 2006 and state:
- (a) the details of the 13 applications received for setting up of new degree level technical institutions in Kerala; and
- (b) the details of six cases where deficiencies have been communicated and the details of such deficiencies?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (b) As reported by AICTE, the details of the 13 applications received for setting up of new degree level technical institutions in the State of Kerala are at Statement-I.